

The passengers, crew and the aircraft are safely back in India. The hijackers are still in Dubai in the custody of the authorities there. I do not wish to say more at this stage. I am confident that the House will appreciate this, as further action is the subject matter of very delicate negotiations.

19.00 hrs.

**COPYRIGHT (AMENDMENT)  
BILL**

**SHRI SATISH AGARWAL (Jaipur) :** Sir, we can pass the Copyright (Amendment) Bill without any debate. We cooperate with them though they accuse us of not cooperating with them.

**THE MINISTER OF STATE OF THE  
MINISTRIES OF EDUCATION AND  
CULTURE AND SOCIAL WELFARE  
(SHRIMATI SHEILA KAUL) :** I beg to move :

“That the Bill further to amend the Copyright Act, 1957, as passed by Rajya Sabha, be taken into consideration.”

**MR. SPEAKER :** The question is :

“That the Bill further to amend the Copyright Act, 1957, as passed by Rajya Sabha, be taken into consideration.”

*The motion was adopted.*

**MR. SPEAKER :** Now, we take up clause by clause consideration.

The question is :

“That Clauses 2 to 10 stand part of the Bill”

*The motion was adopted.*

*Clauses 2 to 10 were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

**SHRIMATI SHEILA KAUL :** I beg to move :

“That the Bill be passed”.

**श्री अटल बिहारी वाजपेयी (नई दिल्ली) :** अध्यक्ष महोदय, मंत्री महोदय यह बता दें कि यह बिल लाने में इतनी देर क्यों हुई। यह बिल दो साल पहले पास हो जाना चाहिए था। इस विलम्ब के कारण फिल्म उद्योग का इतना नुकसान हुआ है, जिसका वर्णन नहीं किया जा सकता।

सूचना और प्रसारण मंत्रालय के राज्य मंत्री तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री एच० के० एल० भगत) : यह बहुत अच्छा बिल है। आप इसको सपोर्ट करें। हम इस बिल को ले तो आए हैं, आप तो लाए ही नहीं।

**MR. SPEAKER :** The question is :

“That the Bill be passed”

*The Motion was adopted.*

19.03 hrs

**Statutory Resolution Re : Approval of**

**CONTINUANANCE OF PROCLAMATION  
IN RESPECT OF SIKKIM**

**MR. SPEAKER :** Now, we take up Proclamation on Sikkim.

**SHRI G.M. BANATWALLA (Ponnani) :** I rise on a point of order. I submit that this Statutory Resolution with respect to Sikkim cannot be moved. I draw your attention to rule 174 read with Article 356. You will find that this Proclamation about Sikkim is to remain in force upto 24th of November of 25th of November. Today, we are passing a Statutory Resolution to continue the Proclamation w.e.f. 25th November i.e. three more months have still to pass. How can this House be